

(8) A copy of the Annual Report of the Khadi and Village Industries Commission, Bombay for the year 1965-66 under sub-section (3) of section 24 of the Khadi and Village Industries Commission Act, 1956, along with the Statistical Statements.

12.42 hrs.

**MESSAGES FROM RAJYA SABHA**

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

- (i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (ii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 27th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (iii) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways),
- Vote on Account Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (iv) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (v) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Goa, Daman and Diu Appropriation (Vote on Account) Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.'
- (vi) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Goa, Daman and Diu Appropriation Bill, 1967, which was passed by the Lok Sabha at its sitting held on the 28th

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March, 1967, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill.

श्री मन्त्र लिखते : व्यवस्था का प्रश्न दो विषयों के बीच में उठाया जा सकता है। आप हमारी तरफ देखेंगे या नहीं। यह नियम लिखा हुआ है . .

Mr. Speaker: Order, order. He can come and convince me. After I have disallowed something in the chamber, I cannot allow it to be raised here.

श्री मन्त्र लिखते : आप 376 देख लीजिये।

Mr. Speaker: I am not prepared to accept, whatever the rules may say. Definitely a thing which has been disallowed by me cannot be taken up here when hon. Members can go on shouting. Even then I am prepared to discuss it with them separately. But I cannot waste the time of the whole House on that. I am not prepared to do that.

12.45 hrs.

#### BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs and Communications (Dr. Ram Subhag Singh): Sir, with your permission, I rise to announce that Government Business during the week commencing 3rd April, 1967, will consist of:—

- (1) Further discussion of the Motion of Thanks on the President's Address.
- (2) Consideration and passing of the following Bills:—
  - (a) The Representation of the People (Amendment) Bill, 1967.
  - (b) The Land Acquisition (Amendment and Validation) Bill, 1967.

(c) The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.

(d) The Essential Commodities (Amendment) Bill, 1967.

(e) The Finance Bill, 1967.

(f) The Constitution (Twenty-first Amendment) Bill, 1967, as passed by Rajya Sabha.

I am deleting item No. 3 from the copy which I have already supplied, as already intimated to the Secretariat. We wanted to take up one No Day-ye'-named Motion but that is covered by item (d), the Essential Commodities Bill. Therefore, that is not taken up.

श्री मन्त्र बिहारी बाजपेयी (बलरामपुर): जो माननीय मंत्री जी ने विषय बताया है क्या वे मंत्र विषय निश्चित अवधि में समाप्त हो जायेंगे या लोक सभा की बैठक प्रागे बढ़ाने का विचार हो रहा है ?

डा० राम सुभग सिंह : इरादा यह है कि निश्चित समय के अन्दर सारे विषय समाप्त कर लिये जायें और लोक सभा का अधिवेशन सात अप्रैल को पहले की सूचना के अनुसार समाप्त किया जाये।

Shri Surendranath Dwivedy (Ken drapara). Sir, you will remember that when the statement regarding the non-proliferation of nuclear weapons was made here there was a general desire that the matter should be discussed. I have given a notice of a No-Day-Yet-named Motion on this very subject. May I request that it may be taken up?

Dr. Ram Subhag Singh: We are prepared to take up at least one No-Day-Yet-Named Motion. But it all depends upon the time. If hon. Members are prepared to sit extra hours, we can take up more such motions.

डा० राम मनोहर लोहिया (कन्नौज) : मैं आपका ध्यान 376 नियम की ओर दिखाना चाहता हूँ। इस नियम के अन्तर्गत आप